

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION No. 1228
TO BE ANSWERED ON 3.3.2016

LAND LEASE ACT

†1228 SHRI RAJESH VERMA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) Whether the Government proposes to enact 'Land Lease Act' keeping in view the interest of the farmers in the country; and
- (b) If so, the details thereof and the time by which it is likely to be formulated/ enacted and enforced all over the country?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a) & (b): The administration of Land and its management is a State subject as it falls within the entry at serial number 18 of List II of the Seventh Schedule of the Constitution of India. However, NITI Aayog has constituted an Expert Group with terms of reference that include review of the existing agricultural tenancy laws of States and preparation of a model Agricultural Land Leasing Act in consultation with States.
